# BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

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Appeal No.21(154)/2014-IC

Date: 22.04.2014.

### In the matter of

Shri O.P. Keshri, Income Tax Appellate Tribunal, Kendriya Sadan, Sector 9A, Chandigarh

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan NEW DELHI – 110001

Respondent

Date: 22.04.2014

### ORDER

The appellant has filed an appeal on 27.3.2014 received on 03.4.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter N0. 21(154)/2014 dated 03.04.2014.

### Brief facts of the case:

- The appellant vide his application dated 14.2.2014 received on 20.2.2014 sought information relating to DPC.
- The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(154)/2014-IC dated 03.04.2014.
- Being aggrieved with the information of the respondent the appellant has filed an appeal received on 3..4.2014.

I undersigned have been appointed as Appellate Authority in the matter on.
After perusal of the facts of the case it appears that no hearing is required in
this matter.

### Observation

- On perusal of the record it appears that the information furnished by the respondent vide letter dated 3.4.2014 is the substantive response for the information asked by the applicant in the original application.
- I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected.
- 7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)

Joint Secretary & Appellate Authority Date: 22.04.2014

### Copy to:

- Shri O.P. Keshri, Income Tax Appellate Tribunal, Kendriya Sadan, Sector 9A, Chandigarh
- Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA PARAMA) Joint Sacratury & First Appails to Athonic Ministry of Law 2 Justice (Deptt. of Legal Affairs) Gevt. of India, New Oshil From:

O.P Keshri Assistant Registrar F.No.31-Ad (ATCH)/2014 Income Tax Appellate Tribunal, Kendriya Sadan, Sector 9-A, Chandigarh.

Dated: 27.03.2014

To.

The First Appellate Authority (RTI Matter), Deptt. Of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi-110001

## SUB: SEEKING INFORMATION UNDER THE RIGHT TO INFORMATION ACT.

Respected Sir,

The undersigned had made an application seeking certain piece of information on 14.02.2014. As per track result available on Internet, it was delivered to your office on 19.02.2014. The copy of the letter addressed to the APIO is enclosed for your ready reference.

As per norms the reply should have been made to applicant within 30 days of the receipt of the application. But till date no information has been received.

It is, therefore, requested that the matter may kindly be looked into and the reason for not furnishing the reply by the APIO within the prescribed time limit may also be made known.

With regards,

Encl.: As above.

Yours faithfully

oest Assistant Registrar

F---- TANGALTATION CELL

From

O.P Keshri Assistant Registrar F.No.31-Ad (ATCH)/2013 Income Tax Appellate Tribunal, Kendriya Sadan, Sector 9-A, Chandigarh.

Dated: 14.02.2014

To.

The Assistant Public Information Officer Deptt. Of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi-110001

SUB: SEEKING INFORMATION UNDER THE RIGHT TO INFORMATION ACT.

Respected Sir,

The undersigned had made a representation to the Head Office of Income Tax Appellate Tribunal for seeking promotion to the post of Assistant Registrar (from Hindi Translator to Assistant Registrar) from the date of eligibility as prescribed in the relevant Recruitment Rules. As per that rules the undersigned is eligible to be considered for promotion to the post of Assistant Registrar from Sept. 1993. In my representation this fact was explicitly mentioned. However, my representation was rejected by giving certain points. The copy of the rejection is also enclosed herewith for your ready reference.

Since the post of Assistant Registrar is gazetted one, the DPC is conducted by the Ministry itself. As such the undersigned makes the submission before the Ministry.

Before coming to the main issue I would like to quote the relevant instructions of DOPT "Frequency of DPC meeting-DPC should meet at regular annual intervals to draw panels which could be utilized for promotions during the year. A fixed schedule may be followed each year. Convening DPC should not be delayed for the reason that Recruitment Rules are under revision etc. The Rules in force on the date of vacancy have to be followed. DPC meeting should not also be held up till the occurrence of vacancy. Convening of DPC may be dispensed with only after a certificate is issued by the Appointing Authority that there are no vacancies to be filled by promotion during the year in question."

From the reading of the above instructions it is crystal clear that DPC should meet at regular intervals. Convening of DPC may be dispensed with only after certificate issued by the Appointing Authority that there are no vacancies to be filled by promotion during the year in question. In this regard, my query is that the reason for non-convening of DPC at the appropriate annual intervals i.e. from 1993 to 1997 may kindly be made known.

As per the intimation of rejection it has been stated that the process of holding DPC of all Assistant Registrar was initiated at relevant time. As per DOPT instructions cited above as well as provision of Recruitment Rules applicable the relevant time should have been Sept. 1993. But in the rejection letter it has been further intimated that after satisfying certain queries the matter was finalized in 1998.

My query in respect of above matter relates to seeking certain information under RTI are as follows:

 The reason for non-convening of DPC at the appropriate annual intervals i.e. from 1993 to 1997 may kindly be made known.

Please let me know at what relevant time the process of holding DPC of Assistant Registrar under promotion quota was initiated.

 Please let me know what are those queries which took more than 5 years for finalizing the matter.

For this purpose IPO of Rs.10/- is enclosed herewith for providing necessary information and copies of documentation if any

### INCOME TAX APPELLATE TRIBUNAL, MUMBAI

Sub: Representation for seeking promotion from the date of eligibility in respect of Shri O.P. Keshni, Assistant Registrar, I.T.A.T., Chandigarh Benches, Chandigarh - reg.

Ref.: U.O.No.F.25-Ad(ATCH)/2013 dated 26.07.2013 of A.R., I.T.A.T., Chandigarh alongwith application dated 26,07,2013.

With reference to the subject cited above, it is informed that the above U.O. dated 08.10.2013 alongwith the application dated 26.07.2013 of Shri O.P. Keshri, Assistant Registrar, I.T.A.T., Chandigarh Benches, Chandigarh seeking promotion from the date of eligibility was placed before the Hon'ble President, I.T.A.T.

Further, Shri O.P. Keshri, A.R. may be intimated that there is no merit in his representation in the light of following points: -

- Shri O.P. Keshri, A.R. has raised the issue of his promotion of A.R. after 15 years. He has already accepted his promotion as A.R. in 1998 and served as A.R. thereafter.
- Secondly, as a matter of record, process of holding DPC for A.R.s (ii) under promotion quota was in process at relevant time, which finalized in 1998 after satisfying certain queries which had adequate reason and as such there is no delay on the part of I.T.A.T.

This is issued with the approval of the Hon'ble President, I.T.A.T.

ASSISTANT REGISTRAR

The Assistant Registrar, I.T.A.T., Chandigarh Benches, Chandigarh. U.O.No.F.46-Ad (AT)/2013 dated 13.12.2013.

Copy to: -

1. Shri O.P. Keshri, Assistant Registrar, I.T.A.T., Chandigarh Benches, Chandigarh.

REGISTRAR

F.No.21 ( ) 54 )/ 2014-IC Government of India Ministry of Law & Justice Department of Legal Affairs IMPLEMENTATION CELL

> Shastri Bhawan, New Delhi Dated: 03.04. 2014

To, Shri O.P Keshoù, Income Tax Appellate Tsúbural, Kendoùya Sadan, Sector -9A, Chandigarh.

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your RTI application dated  $\underline{14.02.2014}$  (received on  $\underline{20.02.2014}$  on the subject mentioned above and to enclose herewith information received from the concerned Section as Annexure.

- 2. There is some inadvertent delay in furnishing the information which is unintentional & is regretted.
- 3. Dr. Gita Rawat, Joint Secretary & Legal Adviser, Ministry Of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4<sup>th</sup> floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the 1<sup>st</sup> Appellate Authority. The period of limitation for filling the 1<sup>st</sup> Appeal is 30 days.

Encl : As above

Yours faithfully,

(K.Ginkhan Thang) Deputy Secretary & CPIO

Tel. No. 23384706

Ongologiok. 2014

No.F-12016(1)/03/2014-Admn.III (LA Government of India Ministry of Law & Justice Department of Legal Affairs

Shastri Bhawan, New Delhi Dated, the 01st April, 2014

### OFFICE MEMORANDUM

Subject: - Information sought for by Shri O.P. Keshri, under the Right to Information Act, 2005 - reg.

The undersigned is directed to refer to Implementation Cell's Office Memorandum No. 21(15+)/201+-IC dated 2+th February, 2014, on the above subject. The requisite information is given

| SI. No. | Information sought for  | Reply  |
|---------|---|--|
| 1.      | The reason for non-convening of DPC at the appropriate annual intervals i.e. from 1993 to 1997 may kindly be made known.                    | As per available records, copies of the following communications exchanged between Ministry of Law & Justice, Department of Legal Affairs (Main Secretariat) and Income Tax Appellate Tribunal (ITAT) in connection with convening DPC to consider promotion to the post of Assistant B. |
| 2.      | Please let me know at what<br>relevant time the process of<br>holding DPC of Assistant<br>Registrar under promotion<br>quota was initiated. |  |
|         | Please let me know what are those queries which took more than 5 years for finalizing the matter.   |  |

The above information is not barred from disclosure under the Right to Information Act, 2005.

Encl: As above.

(D. Choudhury) Under Secretary to the Govt. of India

To

Ms. Asha Sota, CAPIO & Under Secretary, Department of Legal Affairs

Dy No - 73 (US) Asha Sota 2/4/14

1.5ri R.K.Bhattacharya
with 10 years regular'
combined service in the
grades of Assistant
Superintendent, Head Clerk
and Senior Stenographer.

1.5ri R.K.Bhattacharya
2.5ri S.S.Katkar (S/C)
3.5ri R.Kaliaperumal
4.5ri K.Sathianathan
5.5ri Chanderbhan
6.5ri T.C.Goswami

The necessary papers as per Annexure 'A' same before the Departmental Promotion Committee. The complete and uptodate Annual Confidential Report dossiers of all the eligible persons mentioned above are also forwarded herewith. The integrity certificate in favour of these persons are also forwarded herewith.

I am directed to request that necessary matter and the recommendations of the Departmental implementation thereof.

Yours faithfully,

Encl: as above.

(G.P.BAJPAI)

GREGISTRAR आवकः अवस्य भागसम Incometat Appelland Technical



CONFIDENTIAL

No. A.12023/16/92-Adm.III(LA)
Government of India
Ministry of Law, Justice & Co. Affairs
Department of Legal Affairs

New Delhi, the 10th March, 1993

To

The Registrar, Income Tax Appellate Tribunal, Central Govt. Offices Building, Maharshi Karve Road, New Delhi.

Subject:- Appointment of Assistant Registrar in the Income Tax Appellate Tribunal against promotion quota.

Sir,

I am directed to refer to your letter No. F.48(C)-Ad(AT)/90 dated 17th September, 1992 on the above mentioned promotion of Assistant Registrars as Deputy Registrars, Income Tax Appellate Tribunal already under consideration some more vacancies in the grade are anticipated. It is requested that a revised proposal may kindly be sent to this Department to enable us to process the matter further.

Yours faithfully,

(R. Venkateswaran) Officer on Special Duty

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) क्रमांक To, Sir,

मारत सरकार Government of India विधी और त्याय मंत्रालय Ministry of Law & Justice कार्यालय आय-कर अपील अधिकरण Office of the Income-tax Appellate Tribunal के के टेलिफोन Telephone: 293848

मेंदीय सरकार कार्यालय भवन, Central Govt. Offices Bldg., चौथी मंजिल, १०१, महबि कवें रोड, 4th Floor, 101, Maharshi Karve Road, बम्बई-४०० ०२० BOMBAY-400 020

दिनांक

Dated the 11th November, 94.

No. F. 48/Ad/AT/94

Shri R. Venkateswaran, Under Secretary to the Govt. of India, Ministry of Law, Justice & Co. Affairs, Deptt. of Legal Affairs, NEW DELHI.

: आयाधिकरण

Telegram: INCOTRIBUNAL

Sub : Appointment of Assistant Registrars in the Income-tax Appellate Tribunal against promotion quota - regarding.

I am directed to invite reference to this office letter of even number dated 27th August, 1994 on the above subject and to say that besides the 5 posts of Assistant Registrar already notified in the aforesaid letter, 1 more post of Assistant Registrar has fallen vacant due to promotion of Shri S. Prasad, a permanent Assistant Registrar as Deputy Registrar, I.T.A.T. 47 of the combined roster based on reservation of vacancies to be filled up by direct recruitment and by promotion in accordance with the Recruitment Rules for the post of Assistant Registrar, I.T.A.T. The vacancy arises at Point No.23 of the model roster for reservation in the post of Assistant Registrar and is unreserved.

In this connection, I am directed to add that due to delay in filling up of the vacancies, the persons have to be appointed to these vacant posts on ad-hoc basis in the interest of smooth carrying on of the work of the Tribunal. Such an arrangement, it will be appreciated, cannot be allowed to continue for unduly long time. It is therefore, high time that the posts are filled up on regular basis, without any further loss of time.

The names of the persons who come within the zone of consideration for promotion and are eligible in accordance with the Recruitment Rules for the post of Assistant Registrar, I.T.A.T. are already proposed for consideration of the Departmental Promotion Committee in order of their seniority in the feeder grades alongwith integrity certificate vide this office letter of even number dated 27th August, 1994. The complete and uptodate ACRs of these persons are being sent separately.

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तार : आयाधिकरण Telegram : INCOTRIBUNAL

urta सरकार Government of India विधी और न्याय मंत्रालय Ministry of Law & Justice कार्यालय आय-कर अपील अधिकरण Office of the Income-tax Appellate Tribunal टेलिफोन : २९३८४८ Telephone: 293848

केंद्रीय सरकार कार्यालय भवन, Central Govt. Offices Bidg. चौथी मंजिल, १०१, महौर कर्चे रोड, 4th Floor. 101, Maharshi Karve Road, बम्बई-४०० ०२० BOMBAY-400 020

कमांक No.

दिनांक Dated the

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I am directed to request that necessary action may kindly be taken in the matter and the recommendations of the Departmental Promotion Committee conveyed to this office expeditiously in the interest of administration.

This is issued on the direction of Hon'ble President,

Yours faithfully,

(N.N.NAYAR )

MOST IMMEDIATE CONFIDENTIAL

No. A-12023/10/92-Admn. III (LA) Ministry of Law, Justice & Company Affairs
Department of Legal Affairs

New Delhi, the 13th December, 1994.

To

Shri N.N. Nayak, Deputy Registrar, Income-tax Appellate Tribunal, Lok Nayak Bhawan, Khan Market, NEW DELHI.

Appointment of Assistant Registrars in Subject: Income-tax Appellate Tribunal against promotion

Sir.

With reference to your letter No.F.48/AD/AT/94-dated 11th November, 1994 on the subject mentioned above and I am directed to say that your letter dated 27th August, 1994 has not been received in this Department. In this connection the following information is required urgently:-

(i) A copy of letter dated 27th August, 1994 for ready reference;

(ii) A revised proposal alongwith

(ii) A revised proposal alongwith vigilance clearance/integirity certificates in respect of officers in question.
(iii) An attested copy of the combined up-to-date roster indicating the number of vacancies falling on the promotion quota;
(iv) An attested copy of eligibility list of officers who are under consideration zone of promotion.

officers who are promotion.

A copy of the Seniority list.

Total number of existing/anticipated vacancies in the promotion quota in the grade of Assistant Registrar.

Confidential Reports of the officers under (vi) Total

(vii) Confidential Reports of the officers under consideration for the years 1992-93 and 1993-94 respectively.

It is requested that the above information may kindly be furnished immediately to enable us to process the matter further.

The matter may be given Top Priority.

Yours faithfully, ( R. VENKATESWARAN ) UNDER SECRETARY TO THE GOVT. OF INDIA

in the feeder grades alongwith integrity, this office letter of even number dated 27th August, 1994. The complete and uptodate ACRs of these persons are being sent separately.

तार : आयाधिकरण Telegram : INCOTRIBUNAL

भारत सरकार L Government of India विधी और त्याय संवालय Ministry of Law & Justice कार्यालय आय-वार अगील अधिकरण Office of the Income-tax Appellate Tribunal

टेलिफोन : २९३८४८ Telephone: 293848

केंडीय सरकार कार्यालय भवन, Central Govt. Offices Bidg. चौद्यों मंजिल, १०१, महाँच कर्षे रोड, 4th Floor, 101, Maharshi Karve Road, बम्बई-४०० ०२० BOMBAY-400 020

कमाक No. F. 48-Ad (AT)/95-96

विनोक Dated the 17th Oct., 95.

To,
Shri R.Venkateswaran,
Under Secretary
to the Govt. of India,
Ministry of Law, Justice
and Co. Affairs,
Deptt. of Legal Affairs,
NEW DELHI.

Sub: - Appointment of Assistant Registrar in the Income-tax Appellate Tribunal against promotion quota - regarding.

Sir,

I am directed to invite reference to this office letter of even number dated llth November, 94 on the above subject and to say that besides the 6 postsof Assistant Registrar already notified in the aforesaid letter, one more post of Assistant Registrar has fallen vacant due to retirement of Shri K.N.Kothiyal, a permanent Assistant Registrar with effect from Ol. C9.95. This vacancy has arisen at Point No.49 of the combined roster based on reservation of vacancies to be filled up by direct recruitment and by promotion in accordance with the recruitment rules for the post of Assistant Registrar, I.T.A.T. The vacancy arises at Point No.24 of the model roster for reservation in the post of Assistant Registrar and is unreserved.

In this connection, I am directed to add that due to delay in filling up of the vacancies, the persons have to be appointed to these vacant posts on ad-hoc basis in the interest of smooth carrying on of the work of the Tribunal. Such an arrangement, it will be appreciated, cannot be allowed to continue indefinitely. It is therefore, high time that the posts are filled up on regular basis, without any further loss of time.

The names of the persons who come within the zone of Consideration for promotion and are eligible in accordance with the recruitment rules for the post of Assistant Registrar I.T.A.T. are already proposed for consideration of the Departmental Promotion Committee in order of their seniority in the feeder grades alongwith integrity certificate vide this office letter of even number dated 27th August, 1994. The complete and uptodate ACRs of these persons are being sent separately.

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I am directed to request that necessary action may kindly be taken in the matter and the recommendations of the Departmental Promotion Committee conveyed to this office expeditiously in the interest of administration.

This is issued at the direction of the Hon'ble President, I.T.A.T.

Yours faithfully,

(S.PRASAD) DEPUTY REGISTRAR

MOST IMMEDIATE CONFIDENTIAL REMINDER

F.No.A-12023(10)/92-Admn.III(LA)
Government of India
Ministry of Law, Justice & Co. Affairs
Department of Legal Affairs

New Delhi, the Dec., 1995

To

Deputy Registrar, Income Tax Appellate Tribunal, Lok Nayak Bhawan, Khan Market, New Delhi.

Sub:

Appointment of Assistant Registrars in the Income Tax Appellate Tribunal against promotion quota.

Sir.

I am directed to refer to this Department's letter of even number dated 13 December 1994 on the above subject (copy enclosed), and to say that necessary information called therein has not been received so far.

2. Your attention is further invited to your letter no.F.48-Ad(AT)/95-96 dated 17 October 1995, informing that one more vacancy of Assistant Registrar is available. In this connection you are requested to send a self contained note of all the existing vacancy including the one due to the retirement of Shri K N.Kothlyel be submitted to this Ministry, ensuring strict compliance with the points raised in thisDepartment's letter dated 13th December, 1994.

(M.N.S.RAO)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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तार : आवाधिकरण Telegram : INCOTRIBUNAL

Government of India विधी और न्याय संत्रालय Ministry of Law & Justice

Telephone: 293848

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कार्यालय आय-कर सपील अधिकरण Office of the Income-tax Appellate Tribunal

SM 10R)

केंद्रीय सरकार कार्यालय भवन, Central Govt. Offices Bldg चौधी मंजिल, १०१, महॉप क्यें रोड, 4th Floor, 101, Maharshi Karve Road, वम्बई-४०० ०२० BOMBAY-400 020

No. F.48(C)/Ad/AT/98

दिनांक Dated the 26th May, 98.

To, The Deputy Secretary to the Government of India, Ministry of Law & Justice, Department of Legal Affairs, NEW DELHI

Sub: - Appointment of Assistant Registrars in the Income-tax Appellate Tribunal against promotion quota - regarding.

I am directed to invite reference to this office letter of even number dated 17th October, 95 on the above subject and to say that besides the seven posts of Assistant Registrars already notified in the aforesaid letter, one more post of Assistant Registrar has fallen vacant due to retirement of 1.3.97. A copy of the particulars of seven vacancies of the Assistant Registrars in the I.T.A.T. is enclosed herewith ready reference.

I am further directed to state that the Government have created 10 more posts of Assistant Registrars vide Ministry's letter No.F-20011(2)/95-Amm.III(LA) dated the 5th March, 1997.

As per the post-based roster circulated vide 0.M.No.36012/20 5.

Estt.(Res) dated 2.7.97 of the Department of Personnel and by promotion on the recommendations of the D.P.C. (c)

3. As per the revised post-based roster, the fifteen total existing vacancies of Assistant Registrars now fall under the various categories as under :-

Unreserved S.C. 2 Total 15

- 4. In this connection, it is stated that on account of unavoidable delay in filling up these vacancies, ad-hoc appointments had to be made against these vacancies in the Tribunal. Such an arrangement, it will be appreciated, cannot continue for unduly long periods. It is, therefore, desired that the posts may immediately be filled up on regular basis.
- 5. The names of the eligible persons in order of seniority in the feeder grade, who fall within the zone of consideration for promotion, in accordance with the Recruitment Rules for the post of Assistant Registrar, I.T.A.T. are given below for consideration of the Department Promotion Committee.
- Superintendent with 3 years' regular service in the grade : Shri R.Kaliaperumal

K.Sathianathan T.C.Goswami

failing which II. Superintendent with 6 years' combined service in the grades of Superintendent & Assistant Superintendent

)

None

failing which Assistant Superintendents and Translators (Hindi/English) with 6 years' regular service in the respective grades III.

: Shri B.K.Sharma

S.K.L.Srivastava M.P.Sharma

Y.M.Sharma O.P.Kesari

B.L.Hirve (S/C) U.S.Dwivedi Jaykishan Lodha

failing which IV. Assistant Superintendent with 10 years regular combined service in the grades of Assistant Superintendent and Head Clerk and Sr. Stenographer: Shri C.N. Kutty

P.L.Kochappan M.S. Vadke R.S.Dhoke (S/C) R.N.Lokhandwalla Harbans Singh B.J.Soni S.K.Rey (S/C)

S.K.Soni

failing which Head Clerks and Sr.Stenographer with 10 years regular service in the respective grades

HEAD CLERK

Shri Balbhadra Dutt



6. In pursuance of your letter No.A-12023/10/92-Adm. III(LA) dated 13th December, 1994 & 6th December, 1995, copies of the following documents are enclosed herewith:

- Letter dated 27th August, 1994.
- II. Vigilance Clearance/Integrity Certificates in respect of above said officers.
- III. An attested copy of the post based roster indicating the number of vacancies falling under the various categories in the promotion quota.
- IV. Eligibility list of officers who are under consideration zone of promotion.
- V. A copy of the seniority list.
- VI. Confidential Reports of the officers under consideration.

I am, therefore, directed to request that necessary action may kindly be taken in the matter and the recommendations of the Departmental Promotion Committee conveyed to this office expeditiously.

This is issued on the directions of the Hon'ble President, ITAT.

Yours faithfully,

N.N.WAYAK ) REGISTRAR Tel.No.208 6946 No.A-12023/2/98-Adm.III(LA) Government of India Ministry of Law and Justice Department of Legal Affairs

New Delhi, the July, 1998.

Short man

Shri N.N.Nayak, Registrar, Income Tax Appellate Tribunal, 101, OldI C.G.O.Building, Maharishi Karve Road, Mumbai-20.

Subject:

DPC-proposal to consider promotion to the post of Assistant Registrar in the I.T.A.T. against promotion quota.

Sir

I am directed to refer to the Tribunal's letter No.F.48(C)/Ad/AT/98 dated 26th May, 1998 and subsequent reminder dated 25th June, 1998 on the subject mentioned above and to say that the following shortcomings have been noticed in the D.P.C. proposal submitted by the Tribunal:

- (i) The exact date on which the vacancies arose and also the reasons have not been indicated.
- (ii) The reservation position has not been examined properly in accordance with the Deptt. of Personnel's O.M.No. 36012/2/96-Estt. (Res.) dated 2nd July, 1997 which has prescribed post-based reservations. The reservations position may be re-examined after following the procedure laid down in the said O.M. and after adopting the new post based roster as prescribed.
- (iii) Vigilance clearance in respect of all eligible candidates.
- (iv) Statement to the effect that no major/minor panelty has been imposed on any of the eligible officer under consideration during the last 10 years.

Contd-2/-

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STORY NAYAK )

 Pending receipt of the necessary clarifications/action in respect of the above, no action is being taken on the proposal at this end.

3. In view of the above, it is requested that the above clarifications may kindly be send to this Ministry immediately.

Yours faithfully,

की हैं-

(B.SINGH) Under Secretary to the Govt. of India

Pedry Jons

ः आयाधिकरण reregram : INCOTRIBUNAL

भारत सरकार

Government of India विधी और न्याय मंत्रालय Ministry of Law & Justice कार्यालम् आय-कर् अपील अधिकरण

टेलिफोन /: २९३८४८ Telephone: 29 38 48

Office of the Income-tax Appellate Tribunal सीझ गति शक

केंद्रीय सरकार कार्यालय भवन, Central Govt. Offices Bldg. चौथी मंजिल, १०१, महवि कर्वे रोड, 4th floor, 101, Maharshi Karve Road, बम्बई ४०० ०२० BOMBAY 400 020

दिनांक

Dated the 28th July, 1998.

NoF .48(C)-Ad(AT)/98

To:

Shri B. Singh, Under Secretary to the Government of India, Ministry of Law & Justice, Department of Legal Affairs, NEW DELHI.

> Sub: DPC - proposal to consider promotion to the post of Assistant Registrar in the Income - tax Appellate Tribunal against promotion quota.

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SO HO. TIMA

Ref: 1. This office letter No.F.48(C)-Ad(AT)/98. dated 26.5.98 and subsequent reminder dated 25.6.98.

 Your letter No.A-12023/2/98-Adm.III(LA), dated 3.7.98.

Sir,

With reference to above I am directed to furnish the following information as desired :

- A statement showing therein the number of year-wise vacancy against promotion quota with exact date and reasons thereof is enclosed herewith.
- ii) The reservation position has been examined properly in accordance with the O.M.No.36012/2/96-Estt.(Res), dated 2nd July, 1997 of the DoPT. Complete details are furnished in the enclosure Annexure "A".
- iii) Vigilance clearance certificate in respect of all eligible candidates have already been sent along with this office letter of even number dated 26th May, 1998 which may kindly be refered to.
- iv) This is to certify that no major/minor penalty has been imposed on any of the eligible officers under consideration during the last 10 years.

In view of the above, it is requested that further action to hold the DPC to consider promotion to the post of Assistant Registrar may kindly be taken at the earliest.

Yours faithfully,

REGISTRAR

(N.N.NAYAK)

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No.F.48(C)-Ad/At/98
Income-tax Appellate Tribunal
Central Govt.Offices Building
4th floor,Maharshi Karve Road
M U M B A I - 4 0 0 0 2 0

Dated the 11th Sept., 1998.

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SPEED POST

The Under Secretary to the Government of India, Ministry of Law, Justice & Company Affairs, Department of Legal Affairs, NEW DELHI.

SPP. No. 2235

Sub: DPC proposal to consider promotion to the posts of Assistant Registrars in the ITAT from promotion quota clarification - regarding.

Sir.

With reference to your letter No.A-12023/2/98-Adm.III(LA), dated 4th Sept., 1998 on the above subject, I am directed to clarify point wise as under:-

i) A statement entitled "PARTICULARS IN RESPECT OF SEVEN VACANCIES OF THE ASSISTANT REGISTRAR, ITAT, AGAINST PROMOTION QUOTA", enclosed with this office letter of even number dated 26.05.98 clearly brings out the details of the point at which each of the 7 vacancies fall including the point of a model roster for reservation in the post of Assistant Registrar indicating reservation position of each of the 7 vacancies.

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ii) Copy of the model roster for reservation with reference to posts for promotion is already enclosed with this office letter of even number dated 26.05.98 but inadvertantly it could not be mentioned in the body of the aforesaid letter. However, a copy of said roster is again sent herewith.

iii) As already clarified vide Annexure 'A' enclosed with this office letter of even number dated 28.7.98, with this office letter of even number dated 28.7.98, and the ITAT which also includes the newly greated 10 posts of Assistant Registrar, 17 posts go for direct recruitment quota and 17 for promotion of departmental candidates. Out of the total 17 posts available for being filled up by promotion, 2 posts have already been filled up by appointment of Shri V.N.Chaudhary and Shri D.K.Gupta thus leaving a balance of 15 posts of Assistant Registrar to be filled up by promotion and break-up of which already contains in the Annexure 'A' referred to above.

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iv) Action is being taken to direct the vacancy to the Direct Recruitment Quota in accordance with guidelines contained in the DoPT OM No.AB-14017/30/89-Est.RR, dated 10th July, 1990 as presently there is no eligible candidate for the post of Assistant Registrar from the Schedule Tribe community.

In view of the above, it is requested that further action to hold the DPC to consider promotion to the post of Assistant Registrar may kindly be taken at the earliest. In this connection a copy of the Do letter No.F.48(C)-Ad/AT/98, dated 25.6.98 from the Hon'ble President, ITAT is also enclosed for further necessary action at your end.

Yours faithfully,

N.N.NAYAK ) REGISTRAR

Encl: As above.



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New Delhi, the 14th October, 1998.

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Shri N.N.Nayak, Registrar, Income Tax Appellate Tribunal, C.G.O. Building, 4th Floor, 101, Maharishi Karve Road, Mumbai-20.

Subject:-Appointment of Assistant Registrars in the Income Tax Appellate Tribunal against promotion quota-reg.

Sir.

I am directed to refer to your letter No.F-48(C)-AU/AT/98 dated 11th September, 1998 on the above mentioned subject and to state that the DPC meeting under the Chairmanship of the Law Secretary was held on 13-10-1998. The Committee have recommended the following persons for appointment to the 14 vacant posts of Assistant Registrar, Income Tax Appellate Tribunal:-

Calegory- 'A': 1. Shri R.Kaliaperumal. 2. Shri K.Sathianathan.

3. Shri T.C.Goswami.

### Category- 'B':

NONE

Categorty -'C':

Shri B.K.Sharma.
 Shri S.K.L.Shrivastava.

Shri M.F.Sharma. Shri Y.M.Sharma. Shri O.P.Kesri. Shri B.L.Hirve 3.

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6. (S.C.)

Shri U.S.Dwivedi

8. Shri Jaykishan Lodha

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Shri C.N.Kutty. Shri P.L.Kochappan. Shri R.S.Dhoke (S.C.)

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2. I am to request you to implement the recommendations of the DPC and to endorse a copy each of the necessary Notlitication leaded by the Tribunal for our record.

3. The A.C.R. dossiers (in original) of the officers who were under consideration are returned herewith.

4. The numberowledged. The receipt of the A.C.R. Dosslers may kindly be

Under Secretary to the Govt. of India

Encl: (21 A.C.R.Dossiers)

No.F.48(C)-Ad(AT)/90.

income-tax Appellate Tribunal. Central Govt.Offices Englding. 4th (loor, Maharshi Karve Road. BOMBAY - 400 020.

Dated the 17th Sept.1992.

Shri S.N.Dhir. Under Secretary to the Coyt. of India, Ministry of Law, Justice & Co.Affairs, Department of Legal Affairs,

Sub: Appointment of Assistant Registrar in the Income-tax Appellate Tribunal against promotion quota -

Assistant Registrar in the Income-tax Appellate Tribunal is lying vacant vice Shri P.K.Malhotra, permanent Assistant Registrar appointed as Assistant Legal Adviser in the Ministry of Law, Justice & Co. Affairs, Department of Legal Affairs, New Delhi.

2. According to Class I & Class II (Group 'A' & 'B') Posts Recruitment Rules, 1975, 50% of the vacancies in the post of Assistant Registrar, Incometax Appellate Tribunal are to be filled up by direct recruitment and 50% by promotion of departmental candidate. The present vacancy falls at Point No.39 of the combined roster based on reservation for direct recruitment and promotion as per the Recruitment Rules for the said post and it arises at Point No.19 of the model Roster for reservation in the post of Assistant

for the said post and it arises at Point No.19 of t model Roster for reservation in the post of Assistant Registrar and is unreserved.

3. The names of the following Persons who come within the zone of consideration for promotion and are eligible in accordance with the Recruitment Rules are proposed for consideration of the Departmental Promotion Committee in order of their seniority in the feeder grades as on date:

I. Superintendent with 3 years regular service in the grade

None

II. Superintendent with 6 years regular combined service in the grades of Superintendent and Assistant Superintendent.

Shri K.C.Sinha

III. Assistant Superintendent and Translators (Hindi/English) with 6 years regular service in the respective grades.

Assistant Superintendent : None

### TRANSLATOR

1. Sri B.K.Sharma

2. Sri S.K.L.Srivastava 3. Sri M.P.Sharma

4. Sri Y.M. Sharma

41. # .... [4] Q. S.... ##1. (3) # 4. ... Non-market distribution (II) (LA. 14 Dated ..... 23 3 4 3

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